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NEW DELHI DATED THE

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NOTIFICATION  
(INCOME-TAX)

No. 5895 (F.No. 187/19/84-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 129 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby abolishes the charge of Commissioner of Income-tax (Investigation), Lucknow, created by its ~~own~~ its notification No. 4344 (F.No. 187/32/81-IT(AI) dated 30.11.81 with effect from 7th July, 1984.

( R. K. TENARI )  
UNDER SECT. CENTRAL BOARD OF DIRECT TAXES

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( R. K. TENARI )  
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